

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:415
ANSWERED ON:14.03.2012
MINIMUM SERVICE FOR VOLUNTARY RETIREMENT
Sayeed Muhammed Hamdulla A. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the minimum service required by the Central Government employees for taking voluntary retirement; and
- (b) the time by which the employees will be entitled for gratuity and pension, etc.?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) Central Government employees governed by CCS (Pension) Rules 1972 can apply for Voluntary Retirement after completion of 20 years of service.

(b) In accordance with Rule 49 of the CCS (Pension) Rules, 1972, a retiring Government servant becomes entitled to pension after completing qualifying service of not less than 10 years. A Government servant retiring before completing a qualifying service of 10 years is entitled to 'service gratuity'. In accordance with Rule 50 of the CCS (Pension) Rules, 1972, on his retirement, a Government servant who has completed 5 years' qualifying service and has become eligible for 'service gratuity' or 'pension' under Rule 49, is also granted retirement gratuity.